


NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 22/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/620/ (IB)/2017
NAME OF THE PETITIONER(S) : KASTURI AND SONS LTD
NAME OF THE RESPONDENT(S) : KAVYA ADVERTISING AND MARKETING PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	AISHWARYA V FOR R & P PARTNERS	PETITIONER/ OPERATIONAL CREDITOR	

ORDER

Counsel for petitioner/operational creditor present. The matter was posted today for hearing submissions. Counsel for petitioner had filed an affidavit in proof of service of notice to the respondent. No representation on behalf of the respondent on 21.11.2017. Even today the respondents are called but were absent. The service against the respondent is held sufficient. Hence, the respondent is proceeded ex parte. Counsel for petitioner prayed ^{for} time for filing ^a memo suggesting the name of the IRP. Time extended at request. Put up on 28.11.2017.

— sel —
S Vijayaraghavan
Member (Technical)

— sel —
K Anantha Padmanabha Swamy
Member (Judicial)